

ORDER DATED 9.2.2009

Heard Dr. V. Prithivraj, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel for the Respondent-Railways, who has been served with a copy of the O.A.

The applicant claims that she is the nominee of late Govind Rao, who died on 12.7.2005, while working as Junior Clerk in the Personnel Department of East Coast Railways, Khurda. According to the learned counsel for the applicant, certain payments like CGEIS and leave salary have already been released but the Provident Fund dues have so far not been released. The applicant claims that she is entitled to receive the pensionary benefits as well as the Provident Fund amount in respect of late Govind Rao. It is submitted by the learned counsel that the applicant has submitted a representation on 2.4.2008 to the Respondent No.4, but no response has been received so far. The learned counsel for the applicant submitted that he would be satisfied if a direction is issued to Respondent No.4 to consider the representation and inform the applicant of its outcome.

Shri S.K.Ojha, learned Standing Counsel has no serious objection to this line of action.

Accordingly, it is ordered that the Respondent No.4 should consider the pending representation as per rules and pass a reasoned order within a period of 30(thirty) days from the date of receipt of copy of this order.

With the above, the O.A. is disposed of at the stage of admission.

No costs.

  
(C.R.MOHAPATRA)  
ADMINISTRATIVE MEMBER